

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench
New Delhi

R.A. No.285/95
in
O.A.No.2212/90

New Delhi, dated the 10th January, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Director of Education,
Delhi Administration,
Old Secretariat, Delhi.
2. The Administrator,
Through the Chief Secretary,
Delhi Administration,
5, Sham Nath Marg, Delhi.
3. Union of India through
The Secretary, Registrar of Education,
Shastri Bhawan,
New Delhi. REVIEW APPLICANTS

(By Advocate: Shri Arun Bhardwaj)

VERSUS

Shri Brij Raj Singh,
S/o late Shri Nav Nihal Singh,
R/o 1/12021, Navin Shahdara,
Delhi. RESPONDENT(S)

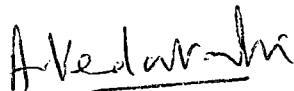
(Through LRs)

ORDER (Oral)

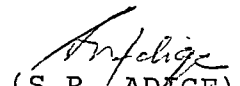
BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Arun Bhardwaj, counsel for the Review Applicants (Delhi Admn.) and LRs of the Respondents (Shri Brij Raj Singh)[Applicant in O.A. No.2212/90] on R.A. No.285/95 pressed by the Delhi Administration, seeking a correction in the judgment dated 11.11.94 in O.A. No.2212/90 Shri Brij Raj Singh Vs. Director of Education & Others.

2. It appears through inadvertance, in Para 6 of the said judgment the date of the impugned order of reversion was noted as 30.5.90, whereas the actual date is 22.5.89. A copy of the said reversion^{order} dated 22.5.89 is appended at Page 7-A of R.A. No.285/95 and we are satisfied that the date of reversion is 22.5.89 and under the circumstances the date 30.5.90 occurring in Para 6 of the judgment dated 11.11.94 in Brij Raj Singh's case (Supra) should read as "22.5.89." M.A. No.2703/95 praying for condonation of delay in filing the R.A. is allowed and the R.A. is disposed^{of} accordingly.



(Dr. A. VEDAVALLI)
Member (J)


(S.R. ADIGE)
Member (A)

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